

know from Government whether the need for speedy follow-up action on the Award of the Krishna Waters Tribunal has been brought to the notice of the State Governments concerned, and if so, what is their reaction thereon. This is my original question.

**SHRI KEDAR NATH SINGH:** The answer is: The final order dated 27th May, 1976 of the Krishna Waters Tribunal was published in the Gazette of India on 31st May, 1976. It was brought to the notice of the concerned States and the follow-up action is to be taken by the State Governments concerned. The Act says that the Central Government shall publish the decision of the Tribunal in the official gazette and the decision shall be final and binding on the parties to the dispute. It shall be given effect to by the State Governments.... (*Interruptions*).

**MR. SPEAKER:** He says that the State Governments are not taking action and he wants you to speed them up. That is the implication. Can you throw some light on it.

**SHRI KEDAR NATH SINGH:** The hon. Members should criticise their State Governments.... (*Interruptions*).

**SHRI ANNASAHEB GOTKHINGDE:** The Tribunal has suggested an inter-State Krishna Valley authority with the Centre also represented on it. That is a welcome suggestion. How is it going to be implemented without delay? The Tribunal has also suggested a scheme for fuller utilisation of waters by building carry over storages to conserve water of good years. What is the reaction of the Government regarding this suggestion?

**SHRI KEDAR NATH SINGH:** The Krishna Valley Authority has to be constituted by the State Governments if they agree. If they do not agree the Centre cannot intervene in that.

**SHRI ANNASAHEB GOTKHINGDE:** Regarding the second part of the question, for fuller utilisation of waters?

**SHRI KEDAR NATH SINGH:** It entirely depends upon them; we help the State Governments in technical matters.

**Allotment of Plots of Land to V.I.P.s in New Friends Colony, South Delhi.**

+

\*169. **SHRI M. KATHAMUTHU:**

**SHRI INDRAJIT GUPTA:**

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether his attention has been drawn to the findings of Shri D. Mookerjee, a former Judge of Calcutta High Court, regarding allotment of plots to V.I.P.s in the New Friends Colony in South Delhi;

(b) if so, the action taken in the matter; and

(c) whether he will lay on the Table of the House a statement containing the names and other particulars including occupations of the allottees (i) who were allotted land illegally according to Shri Mookerjee and (ii) who surrendered their plots of land before the enquiry?

**THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT):**

(a) Yes, Sir, as per news item as published in some newspapers. No report has been received by Government.

I should further like to add that after the reply was drafted I am informed that the Counsel for the Registrar of Cooperative Societies secured a copy of the proceedings held by Shri Dev Brata Mookerjee and sent it to them.

(b) and (c). Since the issue is pending with the Supreme Court and is *sub judice* no action can be taken at this stage.

**SHRI M. KATHAMUTHU:** I am sorry to say that the reply is so evasive. The findings of the judge who investigated into the matter was made available to the public and all the newspapers published the news; they even published the names of officials. I do not understand how it is *sub judice* now. From the newspapers we find that there are names of influential persons and high Government officials also who are involved in that. I should like to know from the hon. Minister why the Government has failed to obtain a report of the concerned judge and take action against those Government officials.

**SHRI H. K. L. BHAGAT:** I should like to inform the hon. Member that Mr. Mookerjee is proceeding with the enquiry and he is expected to submit his findings to the Supreme Court before 24 September, 1976; cases are listed before the Supreme Court for October, 1976. It is not the report of a judge as such of the Supreme Court nor is it a judgement. These are certain findings and he is expected to report his findings to the Supreme Court. The Registrar of Cooperative Societies asked for a copy of the proceedings; and it was received by him.

**SHRI M. KATHAMUTHU:** From the reply I presume that the Government can get the entire report in September. I want to know from the hon. Minister whether prompt action will be taken after receipt of the report in order to put down the corrupt practices prevailing among the officials?

**SHRI H. K. L. BHAGAT:** I may submit that the matter is yet to move before the Supreme Court and when the Supreme Court finally decides this matter the question will arise only then.

**SHRI INDRAJIT GUPTA:** The news report which has been referred to was circulated by Samachar and this identical news item has been published in a number of newspapers. In the re-

ply originally given I was surprised to note that the Government has not seen the report and it seemed very peculiar to me. Now he says that subsequently some copy has been received by the Registrar of Cooperative Societies. I agree that technically the matter is *sub judice*, but this news report is over a month old now and nobody has contradicted it.

**MR. SPEAKER:** Except in one case, I saw a statement by our High Commissioner in London contradicting this report.

**SHRI INDRAJIT GUPTA:** May be I have missed that report. There are names of many eminent people given here. Some might have retired, but many of them are still holding high Government offices. Writ petitions had been filed in the court challenging a certain action of the then Lt. Governor, in dismissing the elected committee of this Cooperative and substituting it by a nominated committee. The allegation made was that all the illegal or irregular allotments were made by this nominated committee. While the writ petitions were pending and the matter was then also *sub judice*, this former Lt. Governor, Shri Baleswar Prasad, overnight admitted many people as members of that committee and these allotments were made. Here there is a *prima facie* report, though it may not be final, in which high Government officials and personages are involved. I want to know from the Government whether in respect of the people named here, including secretaries of various Ministries and so on, they are going to take any kind of interim action pending the final decision. Here is a report submitted by a former judge of the High Court, who was appointed to go into the matter by the Supreme Court. It is not a secret report. It is a matter which shakes the confidence of the public completely. Does the Government contemplate any kind of interim action against these high Government officials involved, pending the final outcome from the Supreme Court?

SHRI H. K. L. BHAGAT: The hon. member himself has said that the matter has to be finally disposed of by the Supreme Court. I cannot anticipate today what the Supreme Court might say on this. Therefore, will it be proper for the Government to take action until this matter is finally disposed of by the Supreme Court? I hope the hon. member will agree that it will not be proper. But I can say this that the Government is certainly not interested in shielding anybody.

### Food production and Import

+

\*171. SARDAR SWARAN SINGH SOKHI:

SHRI SAROJ MUKHERJEE:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) total figure of foodgrain production of various types for the current year;

(b) amount of foodgrains, (i) rice and (ii) wheat proposed to be imported from foreign countries; and

(c) total amount of buffer stock of foodgrains at the disposal of the Central Government for the current year and actual quantity of 'aman' kharif wheat etc. kept in Government godown?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDE): (a) to (c). A statement is laid on the Table of the Sabha.

### Statement

(a) The estimates of foodgrains production for 1975-76 are still under scrutiny. According to available reports, foodgrains production during 1975-76 is expected to be more than 118 million tonnes. As regards current

crop year (1976-77) it is too early to give any idea of the likely production of foodgrain crops.

(b) The Government of India keeps under constant review the position regarding the need for foodgrain imports and makes purchases from abroad to the extent considered necessary after taking into account crop prospects, internal availability, gap between internal availability and the requirement of the public distribution system, the need to create a reasonable size of buffer stock, foreign exchange resources, price trend in international market and other related factors. It is neither possible nor is in the public interest to indicate the quantity of wheat and rice that may have to be imported during the current year.

(c) The total stock of foodgrains (buffer and operational stocks) with the Central and State Governments at the end of June, 1976 were of the order of about 17.0 million tonnes, as compared to 5.7 million tonnes at the end of June, 1975.

SARDAR SWARAN SINGH SOKHI: In reply to part (a) the statement says: "The estimates of foodgrains production for 1975-76 are still under scrutiny". May I know why it could not be scrutinised up till now? May I know when the total figure would be available?

SHRI ANNASAHEB P. SHINDE: The hon. member did not read further. The next sentence says that the food production is expected to be more than 118 million tonnes. In this crop calculation, the summer crop harvested in May etc. also has to come in and so the final figures are still under compilation. But the broad indication is that it will be a record crop in the history of the country and it is likely to be somewhere between 118 and 119 million tonnes.

SARDAR SWARAN SINGH SOKHI: In paragraph (b) of the statement it is mentioned: